

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1179 OF 2024**

**IN THE MATTER OF:
HARIYALI WELFARE SOCIETY**

..... APPLICANT

VERSUS

UNION OF INDIA & ORS.

.....RESPONDENT(S)

Sr.No.	Particulars	Page no.
1	Copy of Counter Affidavit filed by Respondent no.1	01-03
2	Copy of Plastic Waste Management Rules, 2016 dated 18 th March 2016	04-18
3	Copy of Plastic Waste Management (Amendment) Rules, 2024 dated 14 th March 2024	19-39

Proof of Service

-40-

Filed by:

Nidhi Jaswal

(NIDHI JASWAL)

ADVOCATE FOR RES. NO. 1

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New Delhi

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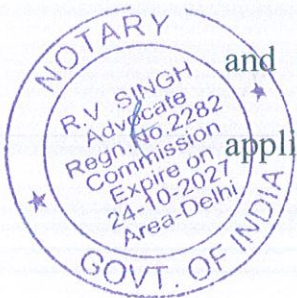
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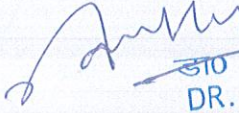
**COUNTER AFFIDAVIT ON BEHALF OF MINISTRY OF
ENVIRONMENT, FOREST AND CLIMATE CHANGE i.e.
RESPONDENT No. 1**

MOST RESPECTFULLY SHOWETH:

I, Dr. Amit Love of aged about 49 years, S/o Late Shri Kamal K Love, working as Scientist 'E' at Ministry of Environment, Forest and Climate Change having office at Jor Bagh. New Delhi, do hereby solemnly affirm and state as under:

1. That I am, the above named Deponent, authorized and well conversant with the facts and circumstances of the present case on the basis of official records and as such authorized and competent to swear this affidavit.
2. That a short affidavit is being filed by the answering respondent at this stage, and craves leave and liberty to file a detailed affidavit to the aforesaid application, as and when required.




 डा० अमित लव
DR. AMIT LOVE
 SCIENTIST 'E'/ADDITIONAL DIRECTOR
 पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय
 Ministry of Environment Forest & Climate Change
 भारत सरकार / Govt. of India
 नई दिल्ली / New Delhi

3. It is humbly submitted that, the Ministry vide G.S.R 320 (E) dated 18th March 2016, had notified Plastic Waste Management Rules, 2016. The Plastic Waste Management Rules, 2016 and its amendment thereof, provide the statutory framework for management of plastic waste in the country. The copy of Plastic Waste Management Rules, 2016 is annexed as **Annexure-R1/I**.

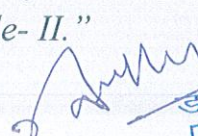
4. It is humbly submitted, that Rule 9(1), Rule 9(2) of the Plastic Waste Management (PWM) Rules 2016 has been amended by the notification of the Plastic Waste Management (Amendment) Rules 2024 vide G.S.R. 201(E) dated 14th March 2024, as quoted below:

“(1) The Producers, Importers and Brand Owners who introduce any plastic packaging in the market shall be responsible for collection of such plastic packaging.

(2) Where any Producer, Importer or Brand owner fulfils his extended producer responsibility, he is deemed to have complied with his responsibility under sub-rule (1).

(2A) The Producers, Importers, Brand Owners, manufacturers, and manufacturers of commodities made from compostable plastics or biodegradable plastics, shall fulfill Extended Producer Responsibility as per guidelines specified in Schedule- II.”




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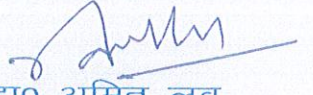
The copy of Plastic Waste Management (Amendment) Rules, 2024 is annexed as **Annexure R1/II**. The applicant has challenged the un-amended provision of Plastic Waste Management Rules, 2016.

5. That in view of the above, it is most humbly prayed that this Hon'ble Tribunal may kindly pass such order(s) as may be deemed fit and proper in the facts and circumstances of the case.

I identified the deponent/executorant who has signed in my presence

VERIFICATION

Verified at **10 JAN 2025** on this day of January, 2025 that the contents of the above affidavit are true and correct to my knowledge and as per official records maintained in the routine course of business. No part of the above affidavit is false and no material has been concealed therefrom.



डा० अमित लव
DR. AMIT LOVE

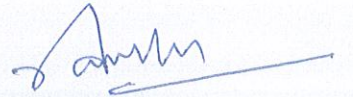
SCIENTIST 'E'/ADDITIONAL DIRECTOR
पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment Forest & Climate Change
भारत सरकार / Govt. of India
नई दिल्ली / New Delhi



solemnly affirmed before me, read over & explained to the deponent

Notary Public. DELHI

10 JAN 2025



डा० अमित लव
DR. AMIT LOVE

SCIENTIST 'E'/ADDITIONAL DIRECTOR
पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय
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label.

- (c) **“carry bags”** mean bags made from plastic material or compostable plastic material, used for the purpose of carrying or dispensing commodities which have a self carrying feature but do not include bags that constitute or form an integral part of the packaging in which goods are sealed prior to use.
- (d) **“commodity”** means tangible item that may be bought or sold and includes all marketable goods or wares;
- (e) **“compostable plastics”** mean plastic that undergoes degradation by biological processes during composting to yield CO₂, water, inorganic compounds and biomass at a rate consistent with other known compostable materials, excluding conventional petro-based plastics, and does not leave visible, distinguishable or toxic residue;
- (f) **“consent”** means the consent to establish and operate from the concerned State Pollution Control Board or Pollution Control Committee granted under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974), and the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981);
- (g) **“disintegration”** means the physical breakdown of a material into very small fragments;
- (h) **“extended producer’s responsibility ”** means the responsibility of a producer for the environmentally sound management of the product until the end of its life;
- (i) **“food-stuffs”** mean ready to eat food products, fast food, processed or cooked food in liquid, powder, solid or semi-solid form;
- (j) **“facility”** means the premises used for collection, Storage, recycling, processing and disposal of plastic waste;
- (k) **“importer”** means a person who imports or intends to import and holds an Importer -Exporter Code number, unless otherwise specifically exempted.
- (l) **“institutional waste generator”** means and includes occupier of the institutional buildings such as building occupied by Central Government Departments, State Government Departments, public or private sector companies, hospitals, schools, colleges, universities or other places of education, organisation, academy, hotels, restaurants, malls and shopping complexes;
- (m) **“manufacturer”** means and include a person or unit or agency engaged in production of plastic raw material to be used as raw material by the producer.
- (n) **“multilayered packaging”** means any material used or to be used for packaging and having at least one layer of plastic as the main ingredients in combination with one or more layers of materials such as paper, paper board, polymeric materials, metalised layers or aluminium foil, either in the form of a laminate or co-extruded structure;
- (o) **“plastic”** means material which contains as an essential ingredient a high polymer such as polyethylene terephthalate, high density polyethylene, Vinyl, low density polyethylene, polypropylene, polystyrene resins, multi-materials like acrylonitrile butadiene styrene, polyphenylene oxide, polycarbonate, Polybutylene terephthalate;
- (p) **“plastic sheet”** means Plastic sheet is the sheet made of plastic;
- (q) **“plastic waste”** means any plastic discarded after use or after their intended use is over;
- (r) **“prescribed authority”** means the authorities specified in rule 12;
- (s) **“producer”** means persons engaged in manufacture or import of carry bags or multilayered packaging or plastic sheets or like, and includes industries or individuals using plastic sheets or like or covers made of plastic sheets or multilayered packaging for packaging or wrapping the commodity;
- (t) **“recycling”** means the process of transforming segregated plastic waste into a new product or raw material for producing new products;

- (u) **"registration"** means registration with the State Pollution Control Board or Pollution Control Committee concerned, as the case may be;
- (v) **"street vendor"** shall have the same meaning as assigned to it in clause (l) of sub-section (1) of Section 2 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (7 of 2014);
- (w) **"local body"** means urban local body with different nomenclature such as municipal corporation, municipality, nagarpalika, nagarnigam, nagarpanchayat, municipal council including notified area committee (NAC) and not limited to or any other local body constituted under the relevant statutes such as gram panchayat, where the management of plastic waste is entrusted to such agency;
- (x) **"virgin plastic"** means plastic material which has not been subjected to use earlier and has also not been blended with scrap or waste;
- (y) **"waste generator"** means and includes every person or group of persons or institution, residential and commercial establishments including Indian Railways, Airport, Port and Harbour and Defense establishments which generate plastic waste;
- (z) **"waste management"** means the collection, storage, transportation reduction, re-use, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner;
- (aa) **"waste pickers"** mean individuals or agencies, groups of individuals voluntarily engaged or authorised for picking of recyclable plastic waste.

4. Conditions.- (1) The manufacture, importer stocking, distribution, sale and use of carry bags, plastic sheets or like, or cover made of plastic sheet and multilayered packaging, shall be subject to the following conditions, namely:-

- a) carry bags and plastic packaging shall either be in natural shade which is without any added pigments or made using only those pigments and colourants which are in conformity with Indian Standard : IS 9833:1981 titled as "List of pigments and colourants for use in plastics in contact with foodstuffs, pharmaceuticals and drinking water", as amended from time to time;
- b) Carry bags made of recycled plastic or products made of recycled plastic shall not be used for storing, carrying, dispensing or packaging ready to eat or drink food stuff;
- c) carry bag made of virgin or recycled plastic, shall not be less than fifty microns in thickness;
- d) plastic sheet or like, which is not an integral part of multilayered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except where the thickness of such plastic sheets impair the functionality of the product;
- e) the manufacturer shall not sell or provide or arrange plastic to be used as raw material to a producer, not having valid registration from the concerned State Pollution Control Boards or Pollution Control Committee;
- f) sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala;
- g) recycling of plastic waste shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time;
- h) The provision of thickness shall not be applicable to carry bags made up of compostable plastic. Carry bags made from compostable plastics shall conform to the Indian Standard: IS 17088:2008 titled as Specifications for Compostable Plastics, as amended from time to time. The manufacturers or seller of compostable plastic carry bags shall obtain a certificate from the Central Pollution Control Board before marketing or selling; and
- i) plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms.

5. Plastic waste management.- (1) The plastic waste management by the urban local bodies in their respective jurisdiction shall be as under:-

- (a) plastic waste, which can be recycled, shall be channelized to registered plastic waste recycler and recycling of plastic shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time.
- (b) local bodies shall encourage the use of plastic waste (preferably the plastic waste which cannot be further recycled) for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil etc. The standards and pollution control norms specified by the prescribed authority for these technologies shall be complied with.
- (c) Thermo set plastic waste shall be processed and disposed off as per the guidelines issued from time to time by the Central Pollution Control Board.
- (d) The inert from recycling or processing facilities of plastic waste shall be disposed of in compliance with the Solid Waste Management Rules, 2000 or as amended from time to time.

6. Responsibility of local body.- (1) Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers.

(2) The local body shall be responsible for setting up, operationalisation and co-ordination of the waste management system and for performing the associated functions, namely:-

- (a) Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste;
 - (b) ensuring that no damage is caused to the environment during this process;
 - (c) ensuring channelization of recyclable plastic waste fraction to recyclers;
 - (d) ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with the guidelines issued by the Central Pollution Control Board;
 - (e) creating awareness among all stakeholders about their responsibilities;
 - (f) engaging civil societies or groups working with waste pickers; and
 - (g) ensuring that open burning of plastic waste does not take place.
- (3) The local body for setting up of system for plastic waste management shall seek assistance of producers and such system shall be set up within one year from the date of final publication of these rules in the Official Gazette of India.
- (4) The local body to frame bye-laws incorporating the provisions of these rules.

7. Responsibility of Gram Panchayat.- (1) Every gram panchayat either on its own or by engaging an agency shall set up, operationalise and co-ordinate for waste management in the rural area under their control and for performing the associated functions, namely,-

- (a) ensuring segregation, collection, storage, transportation, plastic waste and channelization of recyclable plastic waste fraction to recyclers having valid registration; ensuring that no damage is caused to the environment during this process;
- (b) creating awareness among all stakeholders about their responsibilities; and
- (c) ensuring that open burning of plastic waste does not take place

8. Responsibility of waste generator.- (1) The waste generator shall.-

- (a) take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Solid Waste Management Rules, 2000 or as amended from time to time.
 - (b) not litter the plastic waste and ensure segregated storage of waste at source and handover segregated waste to urban local body or gram panchayat or agencies appointed by them or registered waste pickers', registered recyclers or waste collection agencies;
- (2) All institutional generators of plastic waste, shall segregate and store the waste generated by them in accordance with the Municipal Solid Waste (Management and Handling) Rules, 2000 notified vide S.O. 908(E) dated the 25th September, 2000 under the Act or amendment from time to time and handover

segregated wastes to authorized waste processing or disposal facilities or deposition centers either on its own or through the authorized waste collection agency.

(3) All waste generators shall pay such user fee or charge as may be specified in the bye-laws of the local bodies for plastic waste management such as waste collection or operation of the facility thereof, etc.;

(4) Every person responsible for organising an event in open space, which involves service of food stuff in plastic or multilayered packaging shall segregate and manage the waste generated during such events in accordance with the Municipal Solid Waste (Management and Handling) Rules, 2000 notified vide

S.O. 908(E) dated the 25th September, 2000 under the Act or amendment from time to time.

9. Responsibility of producers, Importers and Brand Owners.- (1) The producers, within a period of six months from the date of publication of these rules, shall work out modalities for waste collection system based on Extended Producers Responsibility and involving State Urban Development Departments, either individually or collectively, through their own distribution channel or through the local body concerned.

(2) Primary responsibility for collection of used multi-layered plastic sachet or pouches or packaging is of Producers, Importers and Brand Owners who introduce the products in the market. They need to establish a system for collecting back the plastic waste generated due to their products. This plan of collection to be submitted to the State Pollution Control Boards while applying for Consent to Establish or Operate or Renewal. The Brand Owners whose consent has been renewed before the notification of these rules shall submit such plan within one year from the date of notification of these rules and implement with two years thereafter.

(3) manufacture and use of non- recyclable multilayered plastic if any should be phased out in Two years time.

(4) The producer, within a period of three months from the date of final publication of these rules in the Official Gazette shall apply to the Pollution Control Board or the Pollution Control Committee, as the case may be, of the States or the Union Territories administration concerned, for grant of registration.

(5) No producer shall on and after the expiry of a period of Six Months from the date of final publication of these rules in the Official Gazette manufacture or use any plastic or multilayered packaging for packaging of commodities without registration from the concerned State Pollution Control Board or the Pollution Control Committees.

(6) Every producer shall maintain a record of details of the person engaged in supply of plastic used as raw material to manufacture carry bags or plastic sheet or like or cover made of plastic sheet or multilayered packaging.

10. Protocols for compostable plastic materials.-Determination of the degree of degradability and degree of disintegration of plastic material shall be as per the protocols of the Indian Standards listed in Schedule-I to these rules.

11. Marking or labelling.-(1) Each plastic carry bag and multilayered packaging shall have the following information printed in English namely,-

- (a) name, registration number of the manufacturer and thickness in case of carry bag;
- (b) name and registration number of the manufacturer in case of multilayered packaging; and
- (c) name and certificate number [Rule 4(h)] in case of carry bags made from compostable plastic

(2) Each recycled carry bag shall bear a label or a mark "recycled" as shown below and shall conform to the Indian Standard: IS 14534: 1998 titled as "Guidelines for Recycling of Plastics", as amended from time to time;



NOTE: PET-Polyethylene terephthalate, HDPE-High density polyethylene, V-Vinyl (PVC), LDPE- Low density polyethylene, PP-Polypropylene, PS-Polystyrene and Other means all other resins and multi-materials like ABS (Acrylonitrile butadiene styrene), PPO (Polyphenylene oxide), PC (Polycarbonate), PBT (Polybutylene terephthalate) etc.

Each carry bag made from compostable plastics shall bear a label “compostable” and shall conform to the Indian Standard : IS or ISO 17088:2008 titled as Specifications for “Compostable Plastics”.

12. Prescribed authority.- (1) The State Pollution Control Board and Pollution Control Committee in respect of a Union territory shall be the authority for enforcement of the provisions of these rules relating to registration, manufacture of plastic products and multilayered packaging, processing and disposal of plastic wastes.

(2) The concerned Secretary-in-charge of Urban Development of the State or a Union Territory shall be the authority for enforcement of the provisions of these rules relating to waste management by waste generator, use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multilayered packaging.

(3) The concerned Gram Panchayat shall be the authority for enforcement of the provisions of these rules relating to waste management by the waste generator, use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multilayered packaging in the rural area of the State or a Union Territory.

(4) The authorities referred to in sub-rules (1) to (3) shall take the assistance of the District Magistrate or the Deputy Commissioner within the territorial limits of the jurisdiction of the concerned district in the enforcement of the provisions of these rules.

13. Registration of producer, recyclers and manufacturer,- (1) No person shall manufacture carry bags or recycle plastic bags or multilayered packaging unless the person has obtained a registration from the State Pollution Control Board or the Pollution Control Committee of the Union Territory concerned, as the case may be, prior to the commencement of production;

(2) Every producer shall, for the purpose of registration or for renewal of registration, make an application to the State Pollution Control Board or the Pollution Control Committee of the Union territory concerned, in Form I

(3) Every person recycling or processing waste or proposing to recycle or process plastic waste shall make an application to the State Pollution Control Board or the Pollution Control Committee, for grant of registration or renewal of registration for the recycling unit, in Form II.

(4) Every manufacturer engaged in manufacturer of plastic to be used as raw material by the producer shall make an application to the State Pollution Control Board or the Pollution Control Committee of the Union territory concerned, for the grant of registration or for the renewal of registration, in Form III.

(5) The State Pollution Control Board or the Pollution Control Committee shall not issue or renew registration to plastic waste recycling or processing units unless the unit possesses a valid consent under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) along with a certificate of registration issued by the District Industries Centre or any other Government agency authorised in this regard.

- (6) The State Pollution Control Board or the Pollution Control Committee shall not renew registration of producer unless the producer possesses and action plan endorsed by the Secretary in charge of Urban Development of the concerned State or Union Territory for setting of plastic waste management system.
- (7) On receipt of the application complete in all respects for the registration for recycling or processing of plastic waste under sub-rule (3), the State Pollution Control Board may, after such inquiry as it considers necessary and on being satisfied that the applicant possesses appropriate facilities, technical capabilities and equipment to handle plastic waste safely, may grant registration to the applicant on fulfilment of the conditions as may be laid down in terms of registration.
- (8) Every State Pollution Control Board or Pollution Control Committee shall take a decision on the grant of registration within ninety days of receipt of an application which is complete in all respects.
- (9) The registration granted under this rule shall initially be valid for a period of one year, unless revoked, suspended or cancelled and shall subsequently be granted for three years.
- (10) State Pollution Control Board or the Pollution Control Committees shall not revoke, suspend or cancel registration without providing the opportunity of a hearing to the producer or person engaged in recycling or processing of plastic wastes.
- (11) Every application for renewal of registration shall be made at least one hundred twenty days before the expiry of the validity of the registration certificate.

14. Responsibility of retailers and street vendors- (1) Retailers or street vendors shall not sell or provide commodities to consumer in carry bags or plastic sheet or multilayered packaging, which are not manufactured and labelled or marked, as per prescribed under these rules.

(2) Every retailers or street vendors selling or providing commodities in, plastic carry bags or multilayered packaging or plastic sheets or like or covers made of plastic sheets which are not manufactured or labelled or marked in accordance with these rules shall be liable to pay such fines as specified under the bye-laws of the local bodies.

15. Explicit pricing of carry bags.- (1) The shopkeepers and street vendors willing to provide plastic carry bags for dispensing any commodity shall register with local body. The local body shall, within a period of six months from the date of final publication of these rules in the Official Gazette of India notification of these rules, by notification or an order under their appropriate state statute or byelaws shall make provisions for such registration on payment of plastic waste management fee of minimum rupees forty eight thousand @ rupees four thousand per month. The concerned local body may prescribe higher plastic waste management fee, depending upon the sale capacity. The registered shop keepers shall display at prominent place that plastic carry bags are given on payment.

(2) Only the registered shopkeepers or street vendors shall be eligible to provide plastic carry bags for dispensing the commodities.

(3) The local body shall utilize the amount paid by the customers for the carry bags exclusively for the sustainability of the waste management system within their jurisdictions.

16. State Level Monitoring Committee.- (1) The State government or the union Territory shall, for the purpose of effective monitoring of implementation of these rules, constitute a State Level Advisory Committee consisting of the following persons, namely;-

- | | | |
|-----|---|------------|
| (a) | the Secretary, Department of Urban Development | - Chairman |
| (b) | Director from State Department of Environment | - Member |
| (c) | Member Secretary from State Pollution Control Board
or Pollution Control Committee | - Member |
| (d) | Municipal Commissioner | - Member |
| (e) | one expert from Local Body | - Member |
| (f) | one expert from Non-Governmental
involved in Waste Management | - Member |

- (g) Commissioner, Value Added Tax or his nominee, - Member
- (h) Sales Tax Commissioner or Officer - Member
- (i) representative of Plastic Association,
Drug Manufacturers Association,
Chemical Manufacturers Association - Member
- (j) one expert from the field of Industry - Member and
- (k) one expert from the field of academic institution - Member
- (l) Director , Municipal Administration - Convener

The State Level Advisory Body shall meet at least once in Six Month and may invite experts, if it considers necessary.

17. Annual reports.- (1) Every person engaged in recycling or processing of plastic waste shall prepare and submit an annual report in Form-IV to the local body concerned under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th April, of every year.

(2) Every local body shall prepare and submit an annual report in Form -V to the concerned Secretary-in-charge of the Urban Development Department under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th June, every year.

(3) Each State Pollution Control Board or Pollution Control Committee shall prepare and submit an annual report in Form VI to the CPCB on the implementation of these rules by the 31st July, of every year.

(4) The CPCB shall prepare a consolidated annual report on the use and management of plastic waste and forward it to the Central Government along with its recommendations before the 31st August of every year.

SCHEDULE-I

[See rule 10]

1.	IS / ISO 14851: 1999 Determination of the ultimate aerobic biodegradability of plastic materials in an aqueous medium-Method by measuring the oxygen demand in a closed Respirometer
2.	IS / ISO 14852: 1999 Determination of the ultimate aerobic biodegradability of plastic materials in an aqueous medium-Method by analysis of evolved carbon dioxide
3.	IS / ISO 14853: 2005 Plastics- Determination of the ultimate anaerobic biodegradation of plastic materials in an aqueous system-Method by measurement of biogas production
4.	IS /ISO 14855-1: 2005 Determination of the ultimate aerobic biodegradability of plastic materials under controlled composting conditions-Method by analysis of evolved carbon dioxide (Part-1 General method)
5.	IS / ISO 14855-2: 2007 Determination of the ultimate aerobic biodegradability of plastic materials under controlled composting conditions-Method by analysis of evolved carbon dioxide (Part-2: Gravimetric measurement of carbon dioxide evolved in a laboratory- scale test)
6.	IS / ISO 15985: 2004 Plastics- Determination of the ultimate anaerobic biodegradation and disintegration under high-solids anaerobic digestion conditions- Methods by analysis of released biogas
7.	IS /ISO 16929: 2002 Plastics- Determination of degree of disintegration of plastic materials under defined composting conditions in a pilot - scale test
8.	IS / ISO 17556: 2003 Plastics- Determination of ultimate aerobic biodegradability in soil by measuring the oxygen demand in a Respirometer or the amount of carbon dioxide evolved
9.	IS / ISO 20200:2004 Plastics- Determination of degree of disintegration of plastic materials under simulated composting conditions in a laboratory - scale test

FORM - I

[See rules 13 (2)]

APPLICATION FOR REGISTRATION FOR PRODUCERS or Brand Owners

From:

.....

.....(Name and full address of the occupier)

To

The Member Secretary,

..... Pollution Control Board or Pollution Control Committee

.....

.....

Sir,

I/We hereby apply for registration under rule 9 of the Plastic Waste Management Rules, 2015

1. Producers

PART - A GENERAL		
1.(a)	Name and location of the unit	
(b)	Address of the unit	
(c)	Registration required for manufacturing of: (i) Carry bags; (a) petro- based, (b) Compostable (ii) Multilayered plastics	
(d)	Manufacturing capacity	
(e)	In case of renewal, previous registration number and date of registration	
2.	Is the unit registered with the District Industries Centre of the State Government or Union Territory? If yes, attach a copy.	
3.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
4. (a)	List and quantum of products and by-products	
(b)	List and quantum of raw materials used	
5.	Furnish a flow diagram of manufacturing process showing input and output in terms of products and waste generated including for captive power generation and water.	
6.	Status of compliance with these rules- Thickness – fifty micron (Yes/No)	
PART - B PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS		
7.	(a) Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974 (6 of 1974)? If yes, attach a copy	
	(b) Does the unit have a valid consent under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)? If yes, attach a copy	
PART - C PERTAINING TO WASTE		
8.	Solid Wastes or rejects: (a) Total quantum of waste generated (b) Mode of storage within the plant (c) Provision made for disposal of wastes	
9.	Attach or Provide list of person supplying plastic to be used as raw material to manufacture carry bags or plastic sheet of like or multilayered packaging	

10.	Attach or provide list of personnel or Brand Owners to whom the products will be supplied	
11.	Action plan on collecting back the plastic wastes	
		Name and Signature
		Designation
Date :		
Place :		

II Brand Owners:

PART - A GENERAL		
1.	Name, Address and Contact number	
2	In case of renewal, previous registration number and date of registration	
3	Is the unit registered with the District Industries Centre of the State Government or Union Territory? If yes, attach a copy.	
4.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
5. (a)	List and quantum of products and by-products	
(b)	List and quantum of raw materials used	
PART - B PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS		
5	Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974 (6 of 1974)? If yes, attach a copy	
6	Does the unit have a valid consent under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)? If yes, attach a copy	
PART - C PERTAINING TO WASTE		
7.	Solid Wastes or rejects: (c) Total quantum of waste generated (d) Mode of storage within the plant (d) Provision made for disposal of wastes	
8.	Attach or Provide list of person supplying plastic material	
9	Action plan on collecting back the plastic wastes	
		Name and Signature
		Designation
Date :		
Place :		

FORM - II

[see rule 13 (3)]

APPLICATION FORM FOR REGISTRATION OF UNITS ENGAGED IN PROCESSING OR RECYCLING OF PLASTIC WASTE

1.	Name and Address of the unit	
2.	Contact person with designation, Tel./Fax /email	

3.	Date of commencement	
4.	No. of workers (including contract labour)	
5.	Consents Validity	a. Water (Prevention & Control of Pollution) Act, 1974; Valid up to _____ b. Air (Prevention & Control of Pollution) Act, 1981; Valid up to _____ c. Authorization ; valid up to
6.	Manufacturing Process	Please attach a flow diagram of the manufacturing process flow diagram for each product.
7.	Products and installed capacity of production (MTA)	Products Installed capacity
8.	Waste Management:	S. No. Type Category Qty.
	a. Waste generation in processing plastic-waste	(i) (ii) (iii)
	b. Waste Collection and transportation (attach details)	
	c. Waste Disposal details	S. No. Type Category Qty
		(i) (ii)
	d. Provide details of the disposal facility, whether the facility is authorized by SPCB or PCC	
	e. Please attach analysis report of characterization of waste generated (including leachate test if applicable)	
9.	Details of plastic waste proposed to be acquired through sale, auction, contract or import, as the case may be, for use as raw material	(i) Name (ii) Quantity required /year
10.	Occupational safety and health aspects	Please provide details of facilities
11.	Pollution Control Measures	
	Whether the unit has adequate pollution control systems or equipment to meet the standards of emission or effluent.	If Yes, please furnish details
	Whether unit is in compliance with conditions laid down in the said rules.	Yes/No
	Whether conditions exist or are likely to exist of the material being handled or processed posing adverse immediate or delayed impacts on the environment.	Yes/No
	Whether conditions exist (or are likely to exist) of the material being handled or processed by any means capable of yielding another material (e.g. leachate) which may possess eco-toxicity.	Yes/No
12.	Any other relevant information including fire or accident mitigative measures	
13.	List of enclosures as per rule	

Name and Signature

Designation

Date :

Place :

FORM - III

[See rules 13(4)]

APPLICATION FOR REGISTRATION FOR MANUFACTURERS OF PLASTIC RAW MATERIALS

From:

.....

.....(Name and full address of the occupier)

To

The Member Secretary,

..... Pollution Control Board or Pollution Control Committee

.....

.....

Sir,

I/We hereby apply for registration under the Plastic Waste Management Rules, 2011

PART - A GENERAL		
1.(a)	Name and location of the unit	
(b)	Address of the unit	
(c)	In case of renewal, previous registration number and date of registration	
2.	Is the unit registered with the DIC or DCSSI of the State Government or Union Territory? If yes, attach a copy.	
3.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
(c)	List of producers and quantum of raw materials supplied to producers	
		Name and Signature Designation
Date :		
Place :		

Form - IV

[See rules 17 (1)]

FORMAT OF ANNUAL REPORT BY OPERATOR OF PLASTIC WASTE PROCESSING OR RECYCLING FACILITY TO THE LOCAL BODY

Period of Reporting:

(1)	Name and Address of operator of the facility	
(2)	Name of officer in-charge of the facility (Telephone/Fax/Mobile/ E-mail)	
(3)	Capacity:	
(4)	Technologies used for management of plastic waste:	
(5)	Quantity of plastic waste received during the year being reported upon along with the source	
(6)	Quantity of plastic waste processed (in tons): - Plastic waste recycled(in tons) - Plastic waste processed (in tons) - Used (in tons)	
(7)	Quantity of inert or rejects sent for final disposal to landfill sites:	
(8)	Details of land fill facility to which inert or rejects were sent	

	for final disposal: - Address -Telephone	
(9)	Attach status of compliance to environmental conditions, if any specified during grant of Consent or registration	

Signature of Operator

Dated :

Place:

Form - V

[See rules 17(2)]

FORMAT FOR ANNUAL REPORT ON PLASTIC WASTE MANAGEMENT TO BE SUBMITTED BY THE LOCAL BODY**Period of Reporting:**

(1)	Name of the City or Town and State:	
(2)	Population	
(3)	Area in sq. kilometers	
(4)	Name & Address of Local body Telephone No. Fax No. E-mail:	
(5)	Total Numbers of the wards in the area under jurisdiction	
(6)	Total Numbers of Households in the area under jurisdiction	
(7)	Number of households covered by door to door collection	
(8)	Total number of commercial establishments and Institutions in the area under jurisdiction -Commercial establishments - Institutions	
(9)	Number of commercial establishments and Institutions covered by door to door collection -Commercial establishments - Institutions	
(10)	Summary of the mechanisms put in place for management of plastic waste in the area under jurisdiction along with the details of agencies involved in door to door collection	
(11)	Attach details of infrastructure put in place for management of plastic waste generated in the area under jurisdiction	
(12)	Attach details of infrastructure required, if any along with justification	
(13)	Quantity of Plastic Waste generated during the year from area under jurisdiction (in tons)	
(14)	Quantity of Plastic Waste collected during the year from area under jurisdiction (in tons)	
(15)	Quantity of plastic waste channelized for recycling during the year (in tons)	
(16)	Quantity of plastic waste channelized for use during the year (in tons)	
(17)	Quantity of inert or rejects sent to landfill sites during the year (in tons)	
(18)	Details of each of facilities used for processing and disposal of plastic waste Facility-I i) Name of operator ii) Address with Telephone Number or Mobile iii) Capacity iv) Technology Used v) Registration Number vi) Validity of Registration (up to)	

Name of the SPCB or PCC	Estimated Plastic Waste generation Tons Per Annum (TPA)	No. of registered Plastic Manufacturing or Recycling (including multilayer, compostable) units. (Rule 9)			No. of Unregistered plastic manufacturing Recycling units. (in residential or unapproved areas)	Details of Plastic Waste Management (PWM) e.g. Collection, Segregation, Disposal (Co-processing road construction etc.) (Rules 6) (Attach separate	Partial or complete ban on usages of Plastic Carry Bags (through Executive Order) (Attach copy of notification or executive order)	Status of Marking Labelling on carry bags (Rule 8) [Specify the number of units or not complied]	Explicit Pricing of carry bags (Rule 10)	Details of the meeting of State Level Advisory Body (SLA) along with its recommendations on Implementation (Rule 11)	No. of violations and action taken on non-compliance of provisions of these Rules	Number of Municipal Authority or Gram Panchayat-under jurisdiction and Submission of Annual Report to CPCB (Rule 12)
		Plastic units	Compostable Plastic Units	Multilayer Plastic units								

	<p>Facility-II</p> <p>i) Name of operator</p> <p>ii) Address with Telephone Number or Mobile</p> <p>iii) Capacity</p> <p>iv) Technology Used</p> <p>v) Registration Number</p> <p>Validity of Registration (up to)</p>	
(19)	<p>Give details of:</p> <p>Local body's own manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste.</p>	
(20)	<p>Give details of:</p> <p>Contractor or concessionaire's manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste.</p>	
(21)	<p>Mention briefly, the difficulties being experienced by the local body in complying with provisions of these rules including the financial constrains, if any</p>	
(22)	<p>Whether an Action Plan has been prepared for improving solid waste management practices in the city? If yes (attach copy)</p> <p>Date of revision:</p>	

Signature of CEO or Municipal Commissioner or

Executive Officer or Chief Officer

Date:

Place:

Form-VI

STATE-WISE STATUS OF IMPLEMENTATION OF PLASTIC WASTE MANAGEMENT RULES, 2016 FOR THE YEAR ... ANNUAL REPORT Format

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)

[F. No. 17-2/2001-HSMD]

BISHWANATH SINHA, Jt. Secy.

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K. J. Jaiswal

TRUE COPY

1. पीईटी
2. एचडीपीई
3. पीवीसी
4. एलडीपीई
5. पीपी
6. पीएस
7. अन्य
8. विनिर्दिष्ट वातावरण में जैव अपघटनीय प्लास्टिक
9. खाद योग्य प्लास्टिक

ANNEXURE R1/II

[फा. सं. 17/6/2023-एचएसएम]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र में संख्याक 320 (अ), तारीख 18 मार्च, 2016 द्वारा प्रकाशित किए गए थे और तत्पश्चात् अधिसूचना संख्यांक सा.का.नि. 285 (ङ), तारीख 27 मार्च, 2018 अधिसूचना संख्यांक सा.का.नि. 571 (ङ), तारीख 12 अगस्त, 2021 अधिसूचना संख्यांक सा.का.नि. 647 (ङ), तारीख 17 अगस्त, 2021 अधिसूचना संख्यांक सा.का.नि. 133(ङ), तारीख 16 फरवरी 2022 अधिसूचना संख्यांक सा.का.नि. 522(ङ) तारीख 06 जुलाई 2022 अधिसूचना संख्यांक सा.का.नि. 318(ङ), तारीख 27 अप्रैल 2023 द्वारा संशोधित किए गए थे और अधिसूचना संख्यांक सा.का.नि. 807(ङ) तारीख 30 अक्टूबर 2023 द्वारा अंतिम बार संशोधित किए गए थे

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 14th March, 2024

G.S.R.. 201(E).—WHEREAS, the draft rules further to amend the Plastics Waste Management Rules, 2016, were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide notification number G.S.R. 744 (E) dated the 16th October, 2023, for inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date copies of the Gazette containing the said draft rules were made available to the public;

AND WHEREAS, copies of the Gazette containing the said draft rules were made available to the public on the 16th October, 2023;

AND WHEREAS, objections and suggestions received within the period have been duly considered by the Central Government;

NOW, THEREFORE, in exercise of the powers conferred by sections 3, 6, and 25 of the Environment (Protection) Act 1986, (29 of 1986), the Central Government hereby makes the following rules further to amend the Plastic Waste Management Rules, 2016, namely :-

1. (1) These rules may be called Plastic Waste Management (Amendment) Rules, 2024.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Plastic Waste Management Rules, 2016 (hereinafter referred to as the said rules), in rule 3, -

(i) for clause (ac), the following clause shall be substituted, namely:-

‘(ac) “Biodegradable plastics”, means plastics, other than compostable plastics, which undergoes degradation by biological processes in specific environment such as soil, landfill, sewage sludge, fresh water, marine, without leaving any micro plastics or visible or distinguishable or toxic residue, which has adverse environment impact;”;

(ii) for clause (k), the following clause shall be substituted, namely: -

‘(k) “Importer” means a person who imports for commercial use, any plastic packaging or any commodity with plastic packaging or carry bags or plastic sheets or like material, or plastic raw material including in the form of resin or pellets, or intermediate material to be used for manufacturing plastic packaging such as films or preforms;”;

(iii) for clause (m), the following clause shall be substituted, namely:-

“(m) “manufacturer” means and includes a person engaged in production of plastic raw material, including compostable plastics and biodegradable plastics;”;

(iv) in clause (n), the words “metallised layers or” shall be omitted;

(v) for clause (s), the following clause shall be substituted, namely:-

“(s) “producer” means a person engaged in manufacturing of plastic packaging; and, includes a person engaged in manufacture of intermediate material to be used for manufacturing plastic packaging, and also the person engaged in contract manufacturing of products using plastic packaging or through other similar arrangements for a brand owners;”;

(vi) after clause (u), the following clause shall be inserted,-

“(ua) “seller” means a person who sells plastic raw material such as resins or pellets or intermediate material used for producing plastic packaging;”.

3. In the rule 4 of the said rules,-

(A) in sub-rule (1), -

(i) for clause (e), the following clause shall be substituted, namely:-

“(e) the manufacturer shall not sell or provide or arrange plastic to be used as raw material to a producer or to a seller not registered under these rules;”;

(ii) for clause (h), the following clause shall be substituted, namely:-

“(h) the provision of thickness under clause (c) shall not apply to carry bags or commodities made from compostable plastic or biodegradable plastics. Carry bags and commodities made from compostable plastics shall conform to the Indian Standard: IS/ISO 17088:2021 titled as Specifications for Compostable Plastics.”;

(iii) after clause (h), the following clause shall be inserted, namely :-

“(ha) the manufacture of carry bags and commodities covered under sub rule (3) shall be permitted to be made from compostable plastics or biodegradable plastics subject to mandatory marking and labelling laid down under these rules and the regulations of the Food Safety and Standards Authority of India for food contact applications. The manufacturers of compostable plastic or biodegradable plastic carry bags or commodities permitted under the rules, shall obtain a certificate from the Central Pollution Control Board before marketing or selling;”;

(B) after sub-rule (3), the following sub-rule shall be inserted, namely :-

“(3A) The manufacturer of commodities made from compostable plastics or biodegradable plastics shall report the quantity of such commodities introduced in the market and pre-consumer waste generated to the Central Pollution Control Board.”;

(C) after sub-rule (4), the following sub-rule shall be inserted, namely :-

“(5) Every manufacturer of commodities made from plastic or part thereof shall ensure processing of the pre-consumer plastic waste generated in the form of reject or discard material at the stage of manufacturing and such manufacturer shall report to the State Pollution Control Board or Pollution Control Committee concerned.”;

4. In rule 6 of the said rules,-

(i) in sub-rule (1), the words “or producers” shall be omitted;

(ii) after sub-rule (1), the following sub-rule shall be inserted, namely:-

“(1A) Every manufacturer, producer, importer, brand owner, manufacturer of commodities made from compostable plastics or biodegradable plastics may engage with local body on voluntary basis, as per mutually agreed terms and conditions entered into by them and the local body”

(iii) after sub-rule (4), the following sub-rules shall be inserted, namely:-

“(5) The local body shall undertake assessment of plastic waste generated, including plastic waste existing in dump sites, by the 30th June of every year and also estimate the quantity of plastic waste to be generated in following five year period.

(6) The local body shall assess the plastic waste management infrastructure available for collection, segregation and processing and send a report to the State Pollution Control Board or Pollution Control Committee concerned by 30th June of each year.

(7) The local body shall take necessary measures to prevent stocking, distribution, sale and usage of prohibited single use plastic items in their jurisdiction.

(8) The local body shall include in the annual report the following details on plastic waste management, namely:-

(i) **plastic waste generated, including plastic waste existing in dump sites, in a year;**

(ii) plastic waste management infrastructure available for collection, segregation, processing;

(iii) projection of plastic waste to be generated;

(iv) status on framing and implementation on byelaws;

(v) actions taken action to prevent stocking, distribution, sale and usage of prohibited Single Use Plastic items.”.

5. In rule 7 of the said rules,-

(i) in sub-rule (1),-

(A) after the words “gram panchayat” the words “or panchayat at district level” should be inserted;

(B) after clause (c), the following clauses shall be inserted, namely:-

(d) engaging civil societies or groups working with waste pickers;

(e) ensuring that open burning of plastic waste does not take place;

(f) taking necessary measures to prevent stocking, distribution, sale and usage of prohibited Single Use Plastic items in their jurisdiction.”;

(ii) after sub-rule (1), the following sub-rule shall be inserted, namely:-

“(2) Every Producer, Importer and Brand owner, manufacturer and manufacturer of commodities made from compostable plastics or biodegradable plastics may engage with Panchayat at District and Village levels, on a voluntary basis, as per mutually agreed, terms and conditions entered into by them and the Panchayat at District and Village levels.”

6. After rule 7 of said rules, the following rule shall be inserted, namely:-

“7A. Responsibility of Panchayat at District level.-

(1) The Panchayat at District level shall undertake assessment of plastic waste generated, including plastic waste existing at dump sites, by the 30th June of every year for rural areas of the district and also estimate the quantity of plastic waste to be generated in following five year period.

(2) The Panchayat at District level shall assess the plastic waste management infrastructure available for collection, segregation and processing and report to the State Pollution Control Board or Pollution Control Committee concerned by 30th June each year.

(3) The Panchayat at District Level shall include in the annual report the following details on plastic waste management, namely:-

(i) **plastic waste generated, including plastic waste existing at dump sites, in a year;**

(ii) plastic waste management infrastructure available for collection, segregation, processing;

(iii) projection of plastic waste to be generated;

(iv) status on framing and implementation on byelaws;

(v) actions taken action to prevent stocking, distribution, sale and usage of banned Single Use Plastic items.”.

7. In rule 9 of the said rules,-

(i) for sub-rules (1) and (2), the following sub-rules shall be substituted, namely:-

“(1) The Producers, Importers and Brand Owners who introduce any plastic packaging in the market shall be responsible for collection of such plastic packaging.

(2) Where any Producer, Importer or Brand owner fulfils his extended producer responsibility, he is deemed to have complied with his responsibility under sub-rule (1).

(2A) The Producers, Importers, Brand Owners, manufacturers, and manufacturers of commodities made from compostable plastics or biodegradable plastics, shall fulfil Extended Producer Responsibility as per guidelines specified in Schedule- II.”.

8. In rule 10 of the said rule,-

(a) in sub-rule (6), the following proviso shall be inserted, namely: -

“ Provided that where testing of biodegradable plastic had commenced prior to the registration of a laboratory, and the report is in conformity with IS 17899 T:2022, the Central Pollution Control Board shall ask the applicant for re-testing and permit the production or usage of such biodegradable plastic, till the period the test report is received from duly recognized laboratory subject to furnishing of bank guarantee equal to the amount of Environment Compensation leviable under rule 18:

Provided further that the bank guarantee shall be forfeited if the result of such test does not conform to IS 17899 T: 2022.

(b) after sub-rule (6), the following sub-rule shall be inserted, namely:-

“(7) BIS shall specify separate colour or marking for plastic packaging and commodities made from compostable plastics or biodegradable plastics.”.

9. In rule 11 of the said rule,-

(i) for sub-rule (2), the following sub-rule shall be substituted, namely:-

“(2) Each recycled plastic packaging or commodity shall bear a label “recycled having [----specify percentage----] of recycled plastic” and a mark as shown below and shall conform to the Indian Standard: IS 14534: 2023 titled as “Plastics — Recovery and Recycling of Plastics Waste — Guidelines”, as amended from time to time.”



NOTE: PET-Polyethylene terephthalate, HDPE-High density polyethylene, V-Vinyl (PVC), LDPE- Low density polyethylene, PP-Polypropylene, PS-Polystyrene and Other means all other resins and multi-materials like ABS (Acrylonitrile butadiene styrene), PPO (Polyphenylene oxide), PC (Polycarbonate), PBT (Polybutylene terephthalate) etc.

(ii) after sub-rule (2) the following sub-rules shall be inserted, namely: -

“(3) Each plastic packaging or commodity made from compostable plastics shall bear a label “compostable only under industrial composting” and shall conform to the Indian Standard: IS/ISO 17088:2021 titled as Specifications for Compostable Plastics.”;

“(4) Each plastic packaging or commodity made from biodegradable plastic shall bear the label “Biodegradable in [--- specify number of days ---] only in the [---specify recipient environment such as soil, landfill, water etc.---]”.’.

10. In rule 13 of the said rules,-

(i) for sub-rule (4), the following sub-rule shall be substituted, namely:-

“(4) Every manufacturer and importer of plastic raw material shall make an application to the State Pollution Control Board or the Pollution Control Committee concerned, for registration, in the Form III:

(4A) For the purpose of these rules, the manufacturer and importer of plastic raw material shall,-

(i) sell plastic raw material only to Producer or Seller registered under these rules and the Registration number of such Producer or Seller is mentioned on sale invoice for sale of plastic raw material;

(ii) not sell plastic raw material to any entity or units engaged in manufacturing of prohibited single use plastic items;

(iii) print the following on all packaging bags of plastic raw material:

“Not to be used in the manufacture of single use plastic items prohibited under the Plastic Waste Management Rules, 2016 including plastic sheets < 50 micron thickness, non-woven carry bags < 60 GSM, Carry bags < 120 micron thickness”;

(iv) submit Quarterly Report to the Central Pollution Board and State Pollution Control Board or Pollution Control Committee concerned;

“(4B) Every person engaged in sale of plastic raw material or an intermediate material used for manufacture of plastic packaging to producer shall make an application to the State Pollution Control Board or the Pollution Control Committee concerned, for registration.”;

(ii) for sub-rule (8), the following sub-rule shall be substituted, namely:-

“(8) Where the registration is not granted within a period of thirty days after the receipt of application complete in all respect, the applicant shall be deemed to be registered under these rules on the expiry of such period.”

11. for rule 17, the following rule shall be substituted:

“17. Annual reports.- (1) Every person engaged in recycling or processing of plastic waste shall prepare and submit online an annual report in Form-IV to the local body concerned and also to the State Pollution Control Board or Pollution Control Committee concerned by the 30th April of every year.

(2) Every manufacturer and importer of plastic raw material shall prepare and submit online a quarterly report in Form VII to the State Pollution Control Board or Pollution Control Committee concerned by the last day of month following the quarter and an annual report by 30th June of every year.

(3) Every person engaged in the sale of plastic raw material or an intermediate material used for manufacture of plastic packaging shall prepare and submit online an annual report mentioning therein the detail of transactions to the State Pollution Control Board or Pollution Control Committee concerned by the 30th June of every year.

(4) Every urban local body and Panchayat at District Level shall prepare and submit online an annual report in Form -V to the Urban Development Department and to Rural Development Department, respectively, and also to the State Pollution Control Board or Pollution Control Committee concerned by the 30th June every year.

(5) The State Pollution Control Board or Pollution Control Committee concerned shall cause the report submitted by the urban local body and Panchayat at District level to be audited by itself or through a designated agency and copy of the report of such audit and the annual report shall be made available on website of State Pollution Control Board or Pollution Control Committee concerned.

(6) The State Pollution Control Board or Pollution Control Committee shall prepare and submit online an annual report in Form VI to the Central Pollution Control Board on the implementation of these rules by the 31st July of every year.

(7) The Central Pollution Control Board shall prepare a consolidated annual report on the implementation of these rules and submit to the Central Government along with its recommendations on or before the 31st August of every year.”.

12. In schedule II to the said rules,-

(i) in the heading after the words “Guidelines on Extended Producer Responsibility for Plastic Packaging”, the words “and commodities made from compostable plastics or biodegradable plastics” shall be inserted.

(ii) for paragraph 4, the following paragraph shall be substituted, -

“4. Obligated Entities:

The following entities shall be covered under the Extended Producer Responsibility obligations, namely: -

(a) Producer of plastic packaging, other than micro and small enterprises as defined under the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006);

(b) Importer of plastic packaging including intermediate material used for manufacturing plastic packaging such as films and preforms and plastic packaging of imported products;

(c) Brand Owners including online platforms/marketplaces and supermarkets/retail chains other than micro and small enterprises as defined under the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006);

(d) Plastic Waste Processors;

(e) Manufacturers and importers of plastic raw material;

(f) Manufacturers of items made from compostable plastics or biodegradable plastics.”.

(iii) in paragraph 5, in sub-paragraph (5.1),

(a) in item (iv), after the words “carry bags”, the words “and commodities” shall be inserted;

(b) after item (iv), the following item shall be inserted, namely:-

“(v) Category V

Plastic sheet or like used for packaging as well as carry bags and commodities made of biodegradable plastics.”.

(iv) in paragraph 6, in sub-paragraph (6.1), for the following items shall be substituted, namely:-

“(a) The following entities shall register on the centralized portal developed by Central Pollution Control Board, namely: -

(i) Producer (P) including micro and small enterprises as defined under the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006)

(ii) Importer (I);

(iii) Brand owner (BO);

(iv) Plastic Waste Processor engaged in (a) recycling, (b) waste to energy, (c) waste to oil, and (iv) industrial composting;

(v) Manufacturers and importers of plastic raw material;

(vi) Manufacturers of items made from compostable plastics or biodegradable plastics.”.

(v) in paragraph 7,-

(a) sub-paragraph (7.8) shall be omitted;

(b) after sub-paragraph (7.7), the following new sub-paragraph (7.8) shall be inserted, namely:-

“(7.8) Manufacturer or importer of plastic raw material - Extended Producer Responsibility Target:

(i) The extended producer responsibility of producers, which are micro and small enterprises as defined under the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006), hereinafter referred to as micro and small producers, shall be fulfilled by manufacturer or importer of plastic raw material who has supplied the plastic raw material to such micro and small producers:

Provided that the target for use of recycled plastic content shall be fulfilled by such producers.

(ii) The Extended Producer Responsibility target category-wise for manufacturer or importer of plastic raw material shall be the quantity of plastic raw material sold to micro and small producers where the sale invoice is authenticated by the manufacturer or importer of plastic raw material, on the centralized online portal, excluding the sale made by such micro and small producers to Brand Owners and Producers, which are not categorized as micro and small enterprises as defined under the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006).

(iii) The producer, which is a micro or small enterprise, shall declare category of plastic packaging manufactured by it on the centralized online portal.

(iv) While fulfilling the Extended Producer Responsibility target the manufacturer or importer of plastic raw material shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under the Extended Producer Responsibility Target, category-wise, as given in the Table below, namely: -

TABLE

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste

(% of Extended Producer Responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
(1)	(2)	(3)	(4)	(5)
Category I	50	60	70	80
Category II	30	40	50	60
Category III	30	40	50	60

(vi) in paragraph 8, after sub-paragraph (8.4), the following sub-paragraph shall be inserted, namely :-

“(8.5) The Central Pollution Control Board shall issue guidelines for authorisation of agencies for establishment of electronic platform for trade of Extended Producer Responsibility certificates between obligated entities.

(8.6) The number of electronic platform may be restricted keeping in view volume of trade of Extended Producer Responsibility certificates.

(8.7) The operation of electronic platform shall be as per guidelines issued by Central Pollution Control Board after approval of the Central Government.

(8.8) The Central Pollution Control Board shall fix the highest and the lowest price for extended producer responsibility certificates which shall be equal to 100 % and 30 % ,respectively, of the Environment Compensation leviable on the obligated entities for non-fulfilment of Extended Producer Responsibility obligations, under rule 18 of these rules.

(8.9) The exchange price of Extended Producer Responsibility certificate between registered entities through the portal shall be between the highest and the lowest prices as fixed above.”;

(vii) in paragraph 10,-

(a) in the heading, for the words “ Role of Producers, Importers & Brand-Owners”, the words “Role of Producers, Importers, Brand-Owners and manufacturers, and manufacturers of commodities made from compostable plastic or biodegradable plastic” shall be substituted;

(b) for sub-paragraph (10.1), the following sub-paragraph shall be substituted, namely:-

“(10.1) The Producers, Importers, Brand-Owners and manufacturers, and manufacturers of commodities made from compostable plastic or biodegradable plastic shall have to register through the online centralized portal.”

(c) for sub-paragraph (10.5), the following sub-paragraph shall be substituted, namely:-

“(10.5) Producers, Importers, Brand-Owners and manufacturers, and manufacturers of commodities made from compostable plastic or biodegradable plastic may operate schemes such as deposit refund system or buy back or any other model in order to develop a separate waste stream for collection of plastic packaging waste for directly fulfilling Extended Producer Responsibility obligations to prevent mixing of plastic packaging waste with solid waste.”;

(d) in sub-paragraph (10.6),

(A) after the words “Producers, Importers & Brand Owners”, the following words shall be inserted “manufacturers, and manufacturers of commodities made from compostable or biodegradable plastics”.

(B) the following proviso shall be inserted, namely:-

“Provided that the annual return under this sub-paragraph in respect of the financial year 2022-2023 may be filed on or before 31st March 2024.”;

(viii) in paragraph 11, in sub-paragraph (11.2), the following proviso shall be inserted, namely:-

“Provided that the annual returns under this sub-paragraph in respect of the financial year 2022-2023 may be filed on or before the 31st March 2024.”;

(ix) in paragraph 15, for sub-paragraph(15.1), the following sub-paragraphs shall be substituted, namely:-

“(15.1) The Producers, Importers, Brand-Owners and manufacturers, and manufacturers of commodities made from compostable plastics or biodegradable plastics shall provide the details of certificates for plastic waste recycled and sent for end of life disposal, by 30th June of next financial year while filing annual returns on the online portal.

(15.2) The details of certificates provided by Producers, Importers, Brand-Owners and manufacturers, and manufacturers of commodities made from compostable plastic or biodegradable plastics and registered plastic waste processors shall be verified and in case of difference, the lower figure shall be considered towards fulfilment of Extended Producer Responsibility obligation under these rules.

(15.3) The certificates shall be subject to verification by Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee concerned, as the case may be.

(15.4) The Manufacturer of biodegradable plastics shall fulfil their Extended Producer Responsibility obligations by obtaining Extended Producer Responsibility certificates generated by local authorities, as per agreed modalities.

(15.5) The local authorities shall generate Extended Producer Responsibility certificates equal to the biodegradable plastic collected by them and put to end of life biodegradation in the respective recipient environment as per standard notified by Bureau of Indian Standards, which shall be recorded, and details of such certificates obtained by the manufacturers of commodities of biodegradable plastics shall be submitted on the centralised online portal while filing annual returns under these rules. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.”

13. for ‘Form -I’ of the said rules, the following shall be substituted as follows, namely:-

FORM - I

[See rules 13 (2)]

APPLICATION FOR REGISTRATION FOR PRODUCERS or Brand Owners

From:

.....

.....(Name and full address of the occupier)

To

The Member Secretary,

..... Pollution Control Board or Pollution Control Committee

.....

.....

Sir,

I /We hereby apply for registration under rule 9 of the Plastic Waste Management Rules, 2016

1. Producers

(A) other than micro and small enterprises (as per criteria of Ministry of Micro, Small and Medium Enterprises, Government of India)

PART – A GENERAL		
1.(a)	Name and location of the unit	
(b)	Address of the unit	
(c)	Registration required for manufacturing of: i. Carry bags; (a) petro- based, (b) Compostable ii. Multilayered plastics	
(d)	Manufacturing capacity	
(e)	In case of renewal, previous registration number and date of registration	
2.	Is the unit registered with the District Industries Centre of the State Government or Union territory? If yes, attach a copy.	
3.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
4.(a)	List and quantum of products and by-products	
(b)	List and quantum of raw materials used	
5.	Furnish a flow diagram of manufacturing process showing input and output in terms of products and waste generated including for captive power generation and water.	
6.	Status of compliance with these rules- Thickness – fifty micron (Yes/No)	
PART – B PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS		
7.	a. Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974 (6 of	

	1974)? If yes, attach a copy	
	b. Does the unit have a valid consent under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)? If yes, attach a copy	
PART – C PERTAINING TO WASTE		
8.	Solid Wastes or rejects: a. Total quantum of waste generated b. Mode of storage within the plant c. Provision made for disposal of wastes	
9.	Attach or Provide list of person supplying plastic to be used as raw material to manufacture carry bags or plastic sheet of like or multilayered packaging	
10.	Attach or provide list of personnel or brand Owners to whom the products will be supplied	
11.	Action plan as per Regulation notified for Extended Producer Responsibility	
Name and Signature Designation Date : Place :		

(B) Producers; Micro and Small Enterprises (as per criteria of Ministry of Micro, Small and Medium Enterprises, Government of India)

PART-A General		
1.	Micro or Small Producer	
2.	Details: (a) Name and location (b) Registered Address (c) Postal Address (d) GST No. (e) PAN No. (f) CIN No (Applicable for companies) (g) Udyam Registration No.	
3.	Authorized Person Details: (a) Name (b) Designation (c) Mobile No. (d) Aadhaar No. (Aadhaar authentication on voluntary basis) (e) PAN No. (f) Email ID	

4.	Plastic packaging manufactured: Category - I /Category - II/ Category - III/ Category - IV/Category – V)	
5.	Year of commencement of business	
6.	Unit Location: S.No. Place of Manufacturing unit Manufacturing capacity (plastic-packaging category wise)	
7.	Total Capital invested in project	
Part B: Details on plastic packaging		
8.	Manufacturing details 1. Raw material procured 2. Plastic packaging produced category-wise 3. Total Plastic packaging sold category-wise (MT) a. Plastic packaging sold to Brand owner b. Plastic packaging sold to Producer (Large and Medium) c. Plastic packaging sold to Producer (Small and micro) c. Plastic packaging sold to seller 4. Pre-consumer plastic packaging waste (MT)	Year 1 Year 2 Quantity (MT)
9.	Status of Compliance with Rule 4 of Plastic Waste Management Rules, 2016 as amended	Yes/No
10.	Cover Letter (with attachment)	
11.	Self-Declaration by Micro and Small Producers	
12.	Authorized Signatory	
13.	Self-Declaration: Name: Digital Signature Date: Place:	

Note:

(i) The registration shall be based upon self-declaration and done through centralized online portal on plastic packaging.

(ii) In case of proprietorship firm not registered under any Act or rules of the Central Government or the State Government, the proprietor may use his or her Permanent Account Number (PAN) issued by Income Tax Department for registration of the enterprise.

2. Brand Owners:

PART – A		
GENERAL		
1.	Name, address and Contact number	
2	In case of renewal, previous registration number and date of registration	
3	Is the unit registered with the District Industries Centre of the State Government or Union territory? If yes, attach a copy.	
4.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
5. (a)	List and quantum of products and by-products	
(b)	List and quantum of raw materials used	
PART – B		
PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS		
5	Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974 (6 of 1974)? If yes, attach a copy	
6	Does the unit have a valid consent under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)? If yes, attach a copy	
PART – C		
PERTAINING TO WASTE		
7.	Solid Wastes or rejects: (a) Total quantum of waste generated (b) Mode of storage within the plant (c) Provision made for disposal of wastes	
8.	Attach or Provide list of person supplying plastic material	
9	Action plan on collecting back the plastic wastes	
Name and Signature		
Designation		
Date :		
Place :		

3. Importers:

Item 3, 4, 5 of Part A, Part B, and item 7 and 8 of Part C, to be filled as per applicability.

PART – A		
GENERAL		
1.	Name, Address and Contact number	

2	In case of renewal, previous registration number and date of registration	
3	Is the unit registered with the District Industries Centre of the State Government or Union Territory? If yes, attach a copy.	
4.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
5. (a)	List and quantum of products and by-products	
(b)	List and quantum of raw materials used	
6 (a)	Quantity of plastic sheet or like used for packaging of imported or to be imported products	
(b)	Quantity of imported or to be imported plastic sheet or like used for packaging for further supply or self-use	
(c)	Quantity of imported or to be imported multilayered packaging for further supply or self-use	
PART – B		
PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS		
5	Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974 (6 of 1974)? If yes, attach a copy	
6	Does the unit have a valid consent under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)? If yes, attach a copy	
PART – C		
PERTAINING TO WASTE		
7.	Solid Wastes or rejects: (a) Total quantum of waste generated (b) Mode of storage within the plant (c) Provision made for disposal of wastes	
8. (a)	Attach or Provide list of person supplying imported (i) plastic sheet or like used for packaging, (ii) multilayered packaging	
(b)	Quantity of imported (i) plastic sheet or like used for packaging, (ii) multilayered packaging used for self use	
9	Action plan as per Regulation notified for Extended Producer Responsibility	
Name and Signature		
Designation		
Date :		

Place :

14. For Form V in the said rules, the following Form shall be substituted, namely:-

FORM V

[See rules 17 (4)]

(A) FORMAT FOR ANNUAL REPORT ON PLASTIC WASTE MANAGEMENT TO BE SUBMITTED BY THE URBAN LOCAL BODY

Period of Reporting: (Year)

A	General Information	
1	Name of the City or Town and State:	
2	Name & Address of Local body	
3	Contact E-mail:	
4	Contact Phone No.	
5	Population	
6	Area in sq. Kilometers	
7	Whether separate Plastic Waste Management Cell is operational (Y/N)	
8	Staff deployed in Plastic Waste Management Cell	
9	Total numbers of the wards in the area under jurisdiction	
10	Total numbers of households in the area under jurisdiction ward –wise	
11	Number of households covered by door-to-door collection – ward-wise	
12	Total number of commercial establishments and Institutions in the area under jurisdiction and those covered by door to door collection	
a	Commercial establishments	
b	Institutions	
13	(i) Details of human resource including waste pickers in informal sector (concessionaire or own resource) deployed for (a) Collection (b) Street sweeping (c) Transportation (d) Segregation (e) Processing (f) disposal (ii) Details of waste pickers engaged in plastic waste management (ward wise) No. of waste pickers	
B	Plastic Waste Management	
1	Quantity of Plastic Waste generated (Tonnes) as per CPCB methodology	
2	Compositional characterization of plastic waste as per CPCB methodology <ul style="list-style-type: none">• Plastic packaging (Cat I/Cat II/Cat III/Cat IV/Cat V)• Others type of plastic waste (i) recyclable and (ii) non-recyclable	
3	Door to Door collection of segregated waste (coverage in % or number of households) – ward-wise	

4	Total no. and capacity of MRF	
	(a) No. and capacity of Mechanical MRF Facilities No. Capacity (MT) Waste segregated (MT)	
	b) No. and capacity of Manual MRF Facilities No. Capacity (MT) Waste segregated (MT)	
5	Number of plastic recycling facilities with details of category- wise Name and address with EPR registration number Capacity (MT) Total Plastic Waste recycled (MT) Plastic packaging waste recycled category –wise (MT) Other plastic waste recycled (MT) EPR certificates generated category-wise (MT)	
6	Number and capacity of industrial composting unit for compostable plastics Name and address with EPR registration number Capacity (MT) Waste composted (MT) Compostable plastics processed (MT)	
7	Number and capacity of Operational Waste to energy Plants Name and address with EPR registration number Capacity (MT) Plastic Waste processed (MT) Energy produced	
8	Number and capacity of operational wastes to Oil units Name and address with EPR registration number Capacity (MT) Waste processed (MT) Oil generated	
9	Quantity and capacity of Plastic waste used in road construction along with KM Plastic Waste used (MT) Road Length (Km)	
10	Disposal of thermoset plastic as per guidelines Thermoset plastic Waste sent to secured landfill (MT) Thermoset plastic Waste co-processed (MT)	
11	Cement plants for plastic waste for coprocessing	
a	Name and address with EPR registration number Total unsegregated waste received (MT) Percentage of plastic waste in unsegregated waste Plastic waste co-processed (MT)	
b	Name and address with EPR registration number Total segregated plastic waste received (MT) Plastic waste co-processed category-wise (MT)	
12	Quantity of inert material disposed (MT) from recyclers and other waste processor in sanitary landfill	
13	Scientific Landfill site (number and capacity) No. Capacity (MT) Waste received (MT)	
14	Legacy waste site (number and amount of legacy waste) Waste present (MT) Waste processed to RDF (MT) Plastic waste in RDF (%) Waste remaining (MT)	
15.	EPR Registration No. of ULB in case registered	
16	EPR Guidelines leveraged for PWM (Y/N) Details to be attached	
C.	Enforcement of Plastic Waste Management Rules	
1	Please confirm if Bye- laws have been framed (Yes/No)	
2	No. of violations & action taken on non-compliance of provisions of PWM Rules, 2016, except for banned Single Use Plastics and plastic carry bags (Rule 12)	

(i)	Total no of Violations (eg. Burning/ Littering of plastic waste)			
(ii)	Actions Taken (Fines/penalties Imposed Rs.)			
3	Implementation of ban imposed under Rule 4 including on identified single use plastic items, plastic carry bags having thickness less than 120 microns (ward-wise) (quarterly reporting)			
(i)	Registration number CPCB SUP compliance App			
(ii)	Total number of commercial establishments/Institutions and Hotspots in the area under jurisdiction			
(a)	-Commercial establishments : Malls, Cinema Halls, Airports, Railway Stations, Metro Stations, others			
(b)	- Institutions- Schools, Colleges, Office Complex etc			
(c)	-Hotspots – Tourist spots, sabzi Mandi, Wholesale market, Fish Market, Flower market, Religious Places etc.			
(iii)	Total No of Inspections carried out			
(iv)	Total Fine imposed (Rs.)			
(v)	Quantity of Banned SUP seized(Tons)			
(vi)	Details of mode of disposal of seized SUP			
	Qty of SUP Seized (T)	Mode of Disposal (Recycling/ WtE/ WtO/ Co-processing/Road making)	Name & Address of the Plastic Waste Processor	
(vii)	Details of Entities producing Alternatives			
	S.No	Name of Entity	SUP Alternative produced	Production Capacity (TPA)
				Address
(ix)	Details of Entities producing compostable plastics and biodegradable plastics			
(xi)	Shops for Eco alternatives for banned Single Use Plastic items			
D.	Data on ingress of littered plastic waste in water bodies			
1	Ingress points for plastic waste in Drain and Water Body Number of ingress points Measures taken to stop ingress of plastic waste			
2.	Surface water bodies including river stretches Number of surfaces water bodies Quantity of plastic waste collected			
3.	Number of drains cleaned from Plastic waste Total length of drains Total length of drains cleaned from plastic waste Plastic waste collected (MT) Silt collected			

(B) FORMAT FOR ANNUAL REPORT ON PLASTIC WASTE MANAGEMENT TO BE SUBMITTED BY THE PANCHAYAT AT THE DISTRICT LEVEL

Period of Reporting: (Year)

A	General	
1	Name of the District and State:	
2	Name & Address of Panchayati Raj Institution At The District Level	
3	Contact E-mail:	
4	Contact Phone No.	
5	Number of Gram Panchayats covered	
6	Number of villages covered	
7	Total Population	
8	Total Area	
9	Total number of households	
B	Plastic Waste Management	
1.	Summary of the mechanisms put in place for management of plastic waste in the area under jurisdiction along with the details of agencies involved (Please attach the details)	
2.	Please attach details of infrastructure put in place for management of plastic waste generated in the area under jurisdiction	
3.	Total no. of Plastic Waste Management Units set up with capacity	
4.	Quantity of Plastic Waste generated (Tonnes) as per CPCB methodology	
5	Plastic Waste Characterization as per CPCB methodology (Plastic packaging waste: Cat I/Cat II/ Cat III/Cat IV/Cat V and Others ((i) recyclable and (ii) non-recyclable)	
6.	Quantity of Plastic Waste collected (Tonnes)	
7.	Plastic Waste Segregated (Tonnes)	
8.	Plastic waste channelized for processing and recycling (details quantum of plastic waste, type of processing) (a) Plastic waste to recyclers (b) Plastic waste to co-processing in cement kilns (c) Plastic waste to waste to energy/waste to oil plants (d) Plastic waste for road construction	
9	(i) Details of human resource including waste pickers in informal sector (concessionaire or own resource) deployed for (a) Collection (b) Street sweeping (c) Transportation (d) Segregation (e) Processing (f) disposal (ii) Details of waste pickers engaged in plastic waste management (ward wise) No. of waste pickers	
10	EPR Guidelines leveraged for PWM (Y/N)	
	Details to be attached	
C	Enforcement of Plastic Waste Management Rules	
1	Please confirm if Bye- laws have been framed (Yes/No)	
2	No. of violations & action taken on non-compliance of provisions of PWM Rules, 2016, except for banned Single Use Plastics and plastic carry bags (Rule 12)	

I	Total no of Violations (eg. Burning/ Littering of plastic waste)	
Ii	Actions Taken (Fines/penalties Imposed Rs.)	
3	Implementation of ban imposed under Rule 4 including on identified single use plastic items, plastic carry bags having thickness less than 120 microns (ward-wise) (quarterly reporting)	
I	Total number of Institutions & Hotspots in the area under jurisdiction	
(a)	- Institutions- Schools, Colleges, etc	
(b)	Hotspots – Subzi Mandi, Wholesale market, Fish Market, Flower market, Religious Places etc.	
II	Total No of Inspections carried out	
III	Total Fine imposed (Rs.)	
IV	Quantity of Banned SUP seized(Tons)	
D.	Data on ingress of littered plastic waste in water bodies	
1	Ingress points for plastic waste in Drain and Water Body Number of ingress points Measures taken to stop ingress of plastic waste	
2.	Surface water bodies including river stretches Number of surfaces water bodies cleaned Quantity of plastic waste collected	
3.	Number of drains cleaned from Plastic waste Total length of drains Total length of drains cleaned from plastic waste Plastic waste collected (MT) Silt collected	

15. for Form VI in the said rules, the following shall be substituted, namely:-

FORM VI

[See rule 17(6)]

FORMAT FOR ANNUAL REPORT ON PLASTIC WASTE MANAGEMENT TO BE SUBMITTED BY SPCB/PCC

Period of Reporting:

A	General	
1	Name of the State/UT:	
2	Name & Address of SPCB/PCC:	
3	Contact E-mail:	
4	Contact Phone No.	
5	Details of Plastic Waste Management (State Level)	
	• Collection (MT)	
	• Segregation (MT)	
	• Processing including recycling (MT)	
	• Disposal (MT)	
B	Mechanism of Plastic Waste Management	
1	Summary of the mechanisms put in place for management of plastic waste in your State/UT along with the details of agencies involved (Please attach the details)	
2	Please attach details of infrastructure put in place for management of	

	plastic waste generated in your State/UT								
3	Total no. of MRF Facilities								
(a)	No. of Mechanical MRF Facilities with capacity								
(b)	No. of Manual MRF Facilities with capacity								
C	Plastic Waste Generation, Collection, Segregation & Characterization								
1	Total Numbers of the Urban Local Bodies (ULBs) in the area under jurisdiction								
2	No. of ULBs who have submitted Annual Report								
3	Total Numbers of the Gram Panchayat (GPs) in the area under jurisdiction								
4a	Total number of Panchayati Raj institution at District Level								
4b	No. of Panchayati Raj institution at District Level who have submitted annual report								
5	Please confirm that all GPs/ULBs have provided complete information in stipulated time as per format prescribed by CPCB (Yes/No)								
6.	Please provide no. of ULBs/GPs which have not submitted complete information within the stipulated time frame								
7.	Please provide total amount of EC levied on PRI at District Level / ULBs who have not submitted annual report as per prescribed timelines under the rules								
8.	Quantity of Plastic Waste generated (Tonnes) as per CPCB methodology (Cat I/Cat II/ Cat III/Cat IV/Cat V/ Others)								
9.	Quantity of Plastic Waste collected (Tonnes)								
10.	Plastic Waste Segregated (Tonnes)								
11.	Please confirm that all Local Bodies/ GPs have carried out Assessment of Plastic Waste Generation & Characterization as per methodology specified by CPCB (Yes/No)								
12.	Please upload Plastic Waste Characterization Report as per methodology specified by CPCB								
13.	Please confirm that data validation and reconciliation for ULB and PRI at District Level has been done as per methodology specified by CPCB (Yes /No)								
D	Extended Producer Responsibility Implementation								
1.	Total Number of ULBs registered on EPR (To be auto fetched from EPR portal)								
2.	Details of Plastic Waste Processors (To be auto fetched from EPR Portal)								
	Name	Type (Recycler/Coprocessors/Waste to Energy/Waste to Oil/Road Making)	Registration No	Processing Capacity (TPA)					
				PW (Cat-I)	PW (Cat-II)	PW (Cat-III)	PW (Cat-IV)	PW-(Cat-V)	Other
3.	Plastic Waste Processed through PWP (TPA)								
	Type (Recycler/Coprocessors/Waste to Oil/Road Making)		PW (Cat-I)	PW (Cat- II)	PW (Cat- III)	PW (Cat- IV)	PW (Cat- V)	Others	
4.	Audit & Levying of Environmental Compensation (EC) (To be auto fetched from the EPR Portal)								
(a)	No. of Entities (PIBOs/PWPs) audited								
(b)	No. of Entities (PIBOs/PWPs) found in violation								
(c)	EC levied on violating Entities (PIBOs/PWPs)								
E.	Implementation of ban imposed under Rule 4 including on identified single use plastic items, plastic carry bags having thickness less than 120 microns								
1	Total number of commercial establishments/ Institutions &								

	Hotspots in the area under jurisdiction				
(a)	-Commercial establishments :Malls, Cinema Halls, Airports, Railway Stations, Metro Stations				
(b)	- Institutions: Schools, Colleges, Office Complex etc				
c	-Hotspots :Tourist spots, sabzi Mandi, Wholesale market, Fish Market, Flower market, Religious Places etc.				
2	Total No of Inspections (Data Auto fetched from SUP Compliance Monitoring Portal)				
3	Total No of Commercial Establishment and hotspots closed for SUP Ban Violation				
4	Total No. of Industries inspected(Data Auto fetched from SUP Compliance Monitoring Portal)				
5	Total no. of industries closed for manufacturing banned SUP items				
6	Total Fine imposed (Rs.) (Data Auto-fetched from SUP Compliance Monitoring Portal)				
7	Quantity of Banned SUP seized(Tons) (Data Auto-fetched from SUP Compliance Monitoring Portal)				
8	Total No of Commercial establishment and hotspot made SUP free				
9	Details of mode of disposal of seized SUP				
	Qty of SUP Seized (T)	Mode of Disposal (Recycling/ WtE/WtO/ Co-processing/ roadmaking)	Name & Address of the Plastic Waste Processor		
10.	Details of Entities producing Alternatives including compostable plastics				
	Sl.No.	Name of Entity	SUP Alternative	Processing Capacity (TPA)	Address
11.	No of Complaints received on SUP grievance App (Data Autofetched from SUP Grievance redressal app)				
12.	No of Complaints resolved (Data Autofetched from SUP Grievance redressal app)				
F	Enforcement of Plastic Waste Management Rules				
1.	Details of Registered Plastic Raw Material Manufacturing Units				
	Total No:	Capacity:	Product Manufactured		
2.	Details of Registered PWP (Non- packaging) Processing Facilities				
	Total No:	Capacity:	Product Manufactured		
3.	Details of Unregistered Manufacturing or Recycling Units (in residential or unapproved areas).				
	Total No:	Capacity:	Product Manufactured		
4.	No. of ULBs which have framed bye-laws				
5.	No. of violations & action taken on non-compliance of provisions of PWM				

	Rules, 2016, as amended, 2018 (Rule 12)	
6.	Total no. of violations (Burning/ Littering/non-registration and other non-compliance)	
7.	Action Taken (Fine Imposed / Closures issued)	

16. After Form VI in the said rules, the following Form shall be inserted, namely:-

FORM VII

[See rule 17(2)]

Format for Quarterly report of Plastic Raw Material

Manufacturer/Importer of plastic raw material

Year : Quarter : Q1/Q2/Q3/Q4

S. No.	Name of Buyer	Address of Buyer	Email ID	Phone No.	Buyer Category	GST no. of Buyer	Category of plastic packaging	Qty of plastic raw material supplied (T)	Type of plastic raw material supplied

Note:

- (i) Quarterly report shall be submitted as per pro forma in electronic format prescribed by CPCB.
- (ii) Individual invoices for transactions are not required for the purposes of quarterly report.

Buyer Category

1. Large and Medium Producers (as per criteria of Ministry of Micro, Small and Medium Enterprises, Government of India)
2. Micro and Small Producers (as per criteria of Ministry of Micro, Small and Medium Enterprises, Government of India)
3. Brand Owners
4. Seller
5. Others (Non-plastic packaging applications)

Type of plastic raw material supplied

1. PET
2. HDPE
3. PVC
4. LDPE
5. PP
6. PS
7. Others
8. Biodegradable plastic in specified environment
9. Compostable plastic

[F. No- 17/6/2023 HSM]

NARESH PAL GANGWAR, Addl. Secy.

Note- The principal rules were published in the Gazette of India, vide number G.S.R. 320(E), dated the 18th March, 2016 and subsequently amended vide notification number G.S.R. 285(E), dated the 27th March, 2018, vide notification number G.S.R. 571(E), dated the 12th August, 2021, vide notification number G.S.R. 647(E), dated the 17th August, 2021, vide notification number G.S.R. 133(E) , dated the 16th February 2022, vide notification number G.S.R. 522(E) dated the 6th July 2022, vide notification number G.S.R. 318(E) , dated the 27th April 2023 and last amended vide notification number G.S.R. 807(E) dated the 30th October 2023.

K. D. Jaiswal
TRUE COPY



Nidhi Jaswal <nid.jaswal@gmail.com>

Copy of Counter Affidavit filed by Respondent No.1 in OA No. 1179 of 2024

1 message

Nidhi Jaswal <nid.jaswal@gmail.com>
To: rahul choudhary <rahulchoudhary@gmail.com>

Wed, Jan 15, 2025 at 9:59 PM

PFA

--
NIDHI JASWAL
ADVOCATE ON RECORD
SUPREME COURT OF INDIA
PH: +91-9990343004

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 **Affidavit with annexure in OA 1179 of 2024 (1) (1).pdf**
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